

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR

AND

THE HONOURABLE MR. JUSTICE SHAJI P. CHALY

WEDNESDAY, THE 1ST DAY OF APRIL, 2020/12TH CHAITHRA, 1942

B.A. NO.2087 OF 2020

(CRIME NO. 4 OF 2020 OF VAGAMON POLICE STATION, IDUKKI DISTRICT)

Petitioner/ Accused

Akhil, S/o. Jayan P.K., aged 18 years, Pulickathara, 343,
Malayilpathuval, Vagamon village, Kochukarimtharuvi-685 501,
Idukki, Kerala.

By Adv. Sri. P. R. MADHUSUDANAN

Respondents/State & Complainant

- 1 State of Kerala, represented by the Public Prosecutor,
High Court of Kerala, Ernakulam -682 031.
- 2 Sub Inspector of Police, Vagamon Police Station,
Idukki district – 685 503.

By Sri. Suman Chakravarthy, Public Prosecutor

This Bail Application having come up for admission on 01/04/2020, the Court on the same day passed the following:-

A.K. JAYASANKARAN NAMBIAR, J.

&

SHAJI P. CHALY, J.

B.A.NO.2087 OF 2020

Dated this the 1st day of April, 2020

ORDER

Shaji P. Chaly, J.

The Petitioner is the accused in Crime no.4/2020 of Vagamon Police Station, registered with offences punishable under Sections 450, and 376(2)(f) of the Indian Penal Code and Section 4, read with Section 3 and Section 6 read with Section 5(j) (ii) and Section 5(n) of the Prevention of Children from Sexual Offence Act 2012. This application is seriously opposed by the learned Public Prosecutor, and at this point of time, counsel for the petitioner sought adjournment to next Wednesday. Post on 8.4.2020.

**A.K.JAYASANKARAN NAMBIAR
JUDGE**

**SHAJI P. CHALY
JUDGE**